

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 608/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2020**

Name of the Company: Add Technologies(India) Ltd
V/s
Madhya Gujarat Vij Co Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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- 1.
- 2.

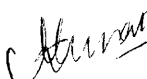
**ORDER
(through video conferencing)**

None present on behalf of the Petitioner.

Advocate, Mr. Anal Shah appeared on behalf of the Respondent and submitted that the issue with regard to the maintainability of the CP(IB) against the Government is pending before the Hon'ble High Court of Mumbai, which was listed yesterday. However, the matter could not be heard and adjourned ~~today~~ and the interim order would be continued. In view of that, the instant petition is also adjourned.

List the matter on 03.02.2021.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 18th day of December, 2020